

**GOVERNMENT OF INDIA  
RAILWAYS  
LOK SABHA**

UNSTARRED QUESTION NO:2199  
ANSWERED ON:22.08.2013  
UNAUTHORISED VENDORS  
Singh Shri Ganesh

**Will the Minister of RAILWAYS be pleased to state:**

- (a) whether spurious goods are being sold by unauthorised vendors in trains plying between Allahabad and Mumbai as well as in other trains across the country and which are posing a threat to the health of passengers;
- (b) if so, the details thereof and reasons therefor; and
- (c) the efforts being made by the Railways to check the said vendors?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF RAILWAYS ( SHRI ADHIR RANJAN CHOWDHURY )

(a) to (b): No such incident of selling of spurious goods by unauthorized vendors in trains plying between Allahabad and Mumbai as well as in other trains across the country has so far been reported.

(c): Unauthorised vending in trains and Railway premises is punishable under section 144 of the Railways Act, 1989. Regular drives are being conducted by Railway Protection Force (RPF) jointly with Commercial staff and Government Railway Police (GRP). The apprehended unauthorised vendors are prosecuted under the provisions of the Railways Act.